

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 419/TT/2019**

**Subject** : Petition for truing up of transmission tariff of 2014- 19 tariff period and determination of transmission tariff of 2019-24 period for Communication System for DVC under Expansion/ Up-gradation of SCADA/ EMS of SLDCs of Eastern Region.

**Date of Hearing** : 25.11.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Damodar Valley Corporation

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A. K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for in respect of Communication System for DVC under Expansion/Up- gradation of SCADA/EMS System of SLDCs of Eastern Region.

b. The subject transmission asset achieved COD on 10.10.2017. The Commission vide order dated 5.4.2019 in Petition No. 107/TT/2018 approved the tariff for subject asset for 2014-19 tariff period. The other part of the asset i.e. Communication System for BSPTCL under Expansion/ Up-gradation of SCADA EMS System of SLDCs has not yet been completed. However, for the communication links which has been commissioned in 2014-19 period, the Petitioner has filed tariff petition vide Diary No. 283/2021. Balance elements are anticipated to be commissioned during 2019-24 tariff period.



- c. Details of admitted cost and Additional Capital Expenditure (ACE) have been given in the petition.
- d. The subject asset was commissioned in October, 2017 and its cut-off date is March, 2020. Actual ACE incurred during 2014-19 tariff period is given in the petition. Completion cost of the subject asset is within the apportioned approved FR cost and as such there is no cost over-run.
- e. ACE claimed during 2019-24 is on account of work completed within the cut-off date.
- f. Reply to Technical Validation letter has been filed vide affidavit dated 10.9.2021 which contains Form-13, Investment Approval and Liability Flow Statement.
- g. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

